

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 194 of 2020 (SZ).

IN THE MATTER OF:

Dr. Sarvabhouna Bagali

..APPLICANT.

Versus

State of Karnataka & Ors .

..RESPONDENTS.

Next Date 05/05/2022.

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4.		

New Delhi
Date 30/04/2022,

Filled By :-

(Mr. DARPAN KM Adv.)

Advocate for the Respondent No. 3 to 5
Kar/1053/2009.

Office K-6, LGF, Lajpat Nagar-3,

New Delhi - 110024

Mob. 9968638862

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

CHENNAI

Application No.194/2020 (SZ)

BETWEEN

Dr. Sarvabhouna Bagali ... Applicant

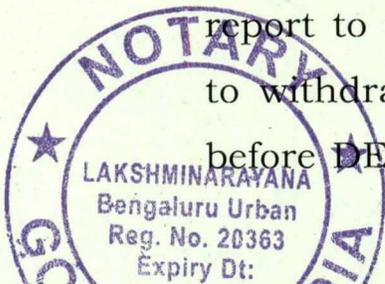
AND

State of Karnataka & Others ... Respondents

**Statement of objections on behalf of
Government of Karnataka / Respondent No. 3 to 5**

It is submitted that the application is not maintainable either in law or on facts. It is liable to be dismissed at the threshold. The statements in the Application are false and mischievous. They are denied except those expressly admitted.

2. It is submitted that Applicant in this Application has prayed this Hon'ble Tribunal directing Respondent-1 (SEIAA, Karnataka) to review all the Environmental Clearances for B2 category projects of mining of minor minerals issued by DEAC & DEIAA in the entire state in respect of their environmental impact and compliance of their environmental impact and compliance of sustainable sand mining Guidelines, 2016 and thereafter to submit a report to this Hon'ble Tribunal and to direct Respondent-1 to withdraw all proposals of B2 category projects pending before DEAC & DEIAA and transfer them to itself for grant

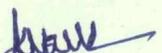


of Environmental Clearances in accordance with the Environmental Impact Assessment (EIA) Notification, 2006 and to pass any order found fit by this Hon'ble Tribunal.

3. It is submitted that it is for Respondents-1&2 to submit regarding the prayers in the Application. Respondents-3 to 5 have nothing to / cannot say on the prayers. It is submitted that as observed by the Hon'ble Supreme Court in the case of "Deepak Kumar" leases are granted only after obtaining Environmental Clearance Certificate from the Competent Authority.

4. It is submitted that that after the judgment in the case of "Satendra Pandey V/s MoEF" the District Environmental Authorities have been closed and they are not in existence. All matters are being attended by the State Environmental Authority. The SEIAA, Karnataka, based on the judgment in the case supra wrote letters to all Deputy Commissioner of the Districts for transfer of all the proposals pending at DEAC and DEIAA to SEIAA, Karnataka. Copy of the letter dated 02.12.2018 is produced for kind consideration of this Hon'ble Tribunal at **ANNEXURE-R1.**

5. It is submitted that the Environmental Clearance issued to all leases listed in Annexure-A2 except one, are expiring by 2022. The leases were granted for 5 years. The



lease period of these leases are also expiring by 2022. Hence the prayers as prayed by the Applicant may not be entertained by this Hon'ble Tribunal.

6. It is submitted that, however, the statements in the Application have to be traversed by the Government of Karnataka. Thus to complete the pleadings submissions are made as under.

7. It is submitted that in this Application, the Applicant has stated the principles to be considered in grant of sand mining, procedure to be adopted while granting lease, the method of sand mining, storage, transportation etc. It is submitted that Government of Karnataka granted leases for sand mining either in the Rivers or Tanks in consonance with the Rules laid down in Karnataka Minor Mineral Concession Rules, 1994 (hereafter referred as 'KMMCR, 1994') and the Guidelines issued by MoEF in 2016 and 2020. There is no deviation or violations of terms and conditions of lease, KMMCR 1994, MoEF Guidelines by the lessees. Minor violations stated from the Applicant in the Application were got set right by the lessees, they were duly imposed with penalties and fines.

8. It is submitted that now, the sand policy of the Government of Karnataka has been changed. w.e.f 01.12.2021. Grant of leases to private persons for sand

have

mining in the Rivers were stopped. Now sand mining is entrusted to Government Companies, M/s Hutti Gold Mines Ltd and Karnataka State Mineral Corporation Ltd., (Previously known as MML). Rules have been amended in No.CI 344 MMN 219 (Parts) dated 01.12.2021. Copy of it is **Annexure-R2**. Accordingly Karnataka New Sand Policy 2020 was issued as per Government Order No.CI 344 MMN 2019, Bengaluru dated 05.05.2020.

9. It is submitted that after the judgment of this Hon'ble Tribunal in the matter of "Satendra Pandey V/s MoEF and another" (OA 186/2016 etc) the District Environmental Authorities have been closed under the orders of the State Environmental Authority.

10. It is submitted that the Joint Committee constituted by this Hon'ble Tribunal has submitted its report. It is submitted that the report of the Joint Committee contains true statements. Before submitting the report, the Joint Committee verified the records, specially the Environmental Clearance Certificate in each Sand Mining Lease in Gadag, Raichur and Kalaburgi Districts. It did not find any mistake in the Environmental Clearance or its execution. The Joint Committee noticed that the Authorities have taken action and collected fine, in case of violation of terms and conditions of the Environmental Clearance Certificate and Licence. It is submitted that the

Done

Applicant without verifying the records, without visiting the spot, without proof of negligence on the part of the Government Officers has filed this Application. The Applicant has no personal knowledge of the alleged statement in the application. It is submitted that Application fails to make out any ground to issue direction, by this Hon'ble Tribunal against anybody. It is submitted that the suggestions made by the Joint Committee are found either in KMMCR 1994 or the Guidelines issued by the Ministry of Environment and Forest (hereafter referred as 'MoEF'), time to time. The suggestions will also be noted by the Government for future guidance.

11. It is submitted that use of Mechanised boats in Sand Mining in Karnataka is prohibited. It is not at all permitted. Even Semi-Mechanised Sand Mining is not permitted. But as per MoEF Guidelines 2016, if there was deposit of sand more than one meter, Semi-Mechanised boats are permitted. In few cases, as noted in the Joint Committee Report the lessees were imposed with heavy penalty for using "Hitachi" in sand mining. The Joint Committee on page-9 of the report has stated that use of Semi-Mechanised boats is permissible depending upon thickness of the sand deposit. It is submitted that Joint Committee on page-10 of the report has noticed formation of road in the river for sand mining. It is prohibited. Hence in the case of Gangapur Sand Mining Block-1 & 2, the lessees

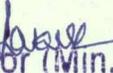
Lawyer

were heavily punished and penalty has been recovered. The authorities will take care that lessees do not violate terms and conditions of lease or breach the Rules.

For the reason as stated in the above paras and to be urged at the time of hearing, it is prayed that the original Application be dismissed in the interest of justice.

Bengaluru
Date:30.04.2022

ADVOCATE FOR
RESPONDENTS No. 3 to 5


Deputy Director (Min. Admn)
Dept. of Mines & Geology
Bangalore-560001

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CHENNAI**

Original Application No. 194/2020(SZ)

IN THE MATTER OF :-

Dr. Sarvabhoom Bagali

Vs.

State of Karnataka and Others.

Affidavit

In this I, Dr. Lakshamma W/o Nagaraju .M aged about 47 years working as Deputy Director (Mineral Administration), Department of Mines and Geology, Bengaluru do hereby solemnly affirm and state as follows:

1. I have been working as the Deputy Director (Mineral Administration) in the Department of Mines and Geology, Bengaluru in the Government of Karnataka. I know the facts of the matter from the records. The Deputy Director, Department of Mines and Geology is the regulating authority over the sand mining. Hence I am competent to swear to this affidavit.
2. Our counsel has drafted the report at my instructions Contents of reply para 1 to 11 are true to the best of my knowledge and belief. Nothing is suppressed.
3. This is my name and address above stated and contents of above paras are true and correct.



Laksh
DEPONENT
Deputy Director (Min. Admn)
Dept. of Mines & Geology
Bangalore-560001

VERIFICATION

I, the above Deponent do hereby verify that the statements in Paras 1 to 11 are true to my knowledge and that no part thereof is false and nothing material is concealed therefrom.

Verified at Bengaluru on the 30th day of April 2022.

IDENTIFIED BY

[Signature]
 SENIOR GEOLOGIST
 Dept. Of Mines and Geology
 RAICHUR.

No. of Corrections: *11*



[Signature]
 Deputy ~~DEPONENT~~ (Admn)
 Dept. of Mines & Geology

SWORN TO BEFORE ME

[Signature] 30/04/2022
 LAKSHMINARAYANA, BA, LLB
 Advocate & Notary Public
 Government of India

15, 1st Main, 2nd Cross
 Near Impact College, Amco Layout, Kodigehalli
 Bengaluru Urban Karnataka - 560 097
 Sl. No. *3957* Page No *116*

No. of Corrections: *not*



Annexure - R, 9

State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 20 Misc 2018

Date:22.12.2018

To,

Deputy Commissioners of the Districts.

Sir,

Sub: Order dated 04th September 2018 & 13th September, 2018 passed by the Hon'ble National Green tribunal, New Delhi in O.A. No. 173 of 2018 & O.A. No. 186 of 2016 in the matters titled "Sudarsan Das Vs State of West Bengal & Ors" & "Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr." respectively- regarding.

Please find herewith attached the Office Memorandum vide No F. No. L-11011/175/2018-IA-II (M) dated 12th December 2018 issued by Ministry of Environment, Forests and Climate Change inviting Hon'ble NGT vide order dated 13th September 2018 in O.A No. 186 of 2016 (Satendra Pandey Vs Ministry of Environment, Forests and Climate Change).

In view of the Hon'ble NGT order and Office Memorandum issued by the Ministry of Environment, Forests and Climate Change, you are requested to transfer all the proposals pending at DEAC and DEIAA to State Environment Impact Assessment Authority, Karnataka.

Yours faithfully,

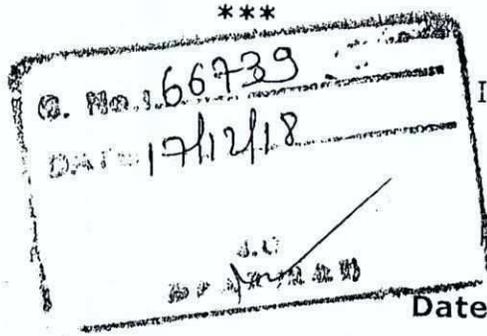

(N. L. Shanthakumar)
Member Secretary,
SEIAA, Karnataka.

Date: 22/12/2018
Secretary to Government (E & E)
Forest, Ecology and Environment Department

Court Matter/Time Bound

F. No. L-11011/175/2018-IA-II (M)
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

CS/66739/2018
18/12/18



3rd Floor, Vayu Wing,
Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi-110 003
Email: rb.lal@nic.in
Phone/Fax: 011-24695362

Dated: 12th December 2018

Office Memorandum

Sub: Order dated 04th September, 2018 & 13th September, 2018 passed by the Hon'ble National Green Tribunal, New Delhi in O.A. No. 173 of 2018 & O.A. No. 186 of 2016 in the matters titled "Sudarsan Das Vs State of West Bengal & Ors" & "Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr." respectively- regarding.

CS
Forest

This is with reference to the recent orders of the Hon'ble NGT dated 04th September, 2018 in the matter titled *Sudarsan Das Vs State of West Bengal & Ors* & and order dated 13th September, 2018 in the matter *Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr.* Copies of the orders are enclosed herewith for ready reference.

2. The Hon'ble NGT vide order dated 13th September, 2018 in O.A. No. 186 of 2016 (*Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr*) has inter-alia directed as follows:-

- "(i) Providing for EIA, EMP and therefore, Public Consultation for all areas from 5 to 25 ha falling member Category B-2 at par with Category B-1 by SEAC/ SIEAA as well as for cluster situation wherever it is not provided;
- (ii) Form-1M be made more comprehensive for areas of 0 to 5 ha by dispensing with the requirement for Public Consultation to be evaluated by SEAC for recommendation of grant EC by SEIAA instead of DEAC/DEIAA;
- (iii) if a cluster or an individual lease size exceeds 5 ha the EIA/EMP be made applicable in the process of grant of prior environmental clearance;
- (iv) EIA and/or EMP be prepared for the entire cluster in terms of recommendation 5 (supra) of the Guidelines for the purpose of recommendations 6, 7 and 8 thereof;

21/12/18
Sey E&E
18.12.18

ನಿಯಮಾನುಸಾರ ಪ್ರತಿಜ್ಞೆಗಳನ್ನು ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿ.

ಅಪ್ಪ ಕಾರ್ಯದರ್ಶಿ/ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ/ಶಾಖಾಧಿಕಾರಿ
ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳ ಆಪ್ತ ಡಾಬ್

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22/12/18

(v) revise the procedure to also incorporate procedure with respect to annual rate of replenishment and timeframe for replenishment after mining closure in an area;

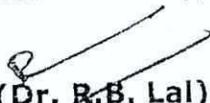
(vi) the MoEF&CC to prepare guidelines for calculation of the cost of restitution of damage caused to mined-out areas along with the Net Present Value of Ecological Services forgone because of illegal or unscientific mining."

3. In view of the above, the undersigned is directed to forward the copy of the aforementioned order for necessary compliance and inform the Ministry about the action taken.

4. This issues with the approval of the Competent Authority.

Yours faithfully,

Encl: As above


(Dr. R.B. Lal)
Scientist 'E'

To,

1. The Chief Secretary, 1st Block, 1st Floor A.P Secretariat Office, Andhra Pradesh, Velagapudi - 522503
2. The Chief Secretary, Government of Arunachal Pradesh, Civil Secretariat, Itanagar - 791111
3. The Chief Secretary, Government of Assam, Block-C, 3rd Floor, Assam Sachivalaya, Guwahati-781006
4. The Chief Secretary, Government of Bihar, Main Secretariat Building, Patna-800015
5. The Chief Secretary, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya, Naya Raipur-492002
6. The Chief Secretary, Government of Gujarat, Block No.1, 5th Floor, Sardar Bhawan, Sachivalaya, Gandhinagar-382010
7. The Chief Secretary, Government of Goa, Secretariat, Porviroim, Bardez, Goa - 403521.
8. The Chief Secretary, 4th Floor, Haryana Civil Secretariat Sector-I, Chandigarh - 160019
9. The Chief Secretary, Government of Himachal Pradesh Secretariat, Shimla - 171002
10. The Chief Secretary, R. No. 2/7, 2nd, Floor Main Building Civil Secretariat, Jammu - 180001 R. No. 307, 3rd Floor Civil Secretariat, Srinagar - 190001
11. The Chief Secretary, Government of Jharkhand 1st Floor, Project Building, Dhurwa, Ranchi-834004
12. The Chief Secretary, Govt of Karnataka, Room No.321, Vidhana Soudha, Bengaluru- 560 001
13. The Chief Secretary, Government of Kerala Secretariat, Thiruvananthapuram - 695001
14. The Chief Secretary, Government of Madhya Pradesh MP Mantralaya, Vallabh Bhavan Bhopal - 462004

15. The Chief Secretary, Government of Maharashtra CS Office Main Building, Mantralaya 6th Floor, Madame Cama Road, Mumbai - 400032
16. The Chief Secretary, Government of Manipur South Block, Old Secretariat Imphal-795001
17. The Chief Secretary, Government of Meghalaya Main Secretariat Building Rilang Building, Room No. 321 Meghalaya Secretariat, Shillong - 793001
18. The Chief Secretary, Government of Mizoram New Secretariat Complex, Aizwal - 796001
19. The Chief Secretary, Government of Nagaland Civil Secretariat, Kohima-797004
20. The Chief Secretary, Government of Odisha General Administration Department, Odisha Secretariat, Bhubaneswar - 751001
21. The Chief Secretary, Government of Punjab, Chandigarh - 160001
22. The Chief Secretary, Government of Rajasthan Secretariat, Jaipur - 302005
23. The Chief Secretary, Government of Sikkim New Secretariat, Gangtok - 737101
24. The Chief Secretary, Government of Tamil Nadu Secretariat, Chennai - 600009
25. The Chief Secretary, Government of Telangana Block C, 3rd Floor, Telangana Secretariat Khairatabad, Hyderabad, Telangana
26. The Chief Secretary, Government of Uttar Pradesh 1st Floor, Room No. 110 LalbahadurSastri Bhawan Uttar Pradesh Secretariat, Lucknow - 226 001
27. The Chief Secretary, Government of Tripura New Secretariat Complex, Secretariat-799010, Agartala West Tripura
28. The Chief Secretary, Government of Uttarakhand 4 Subhash Road, Uttarakhand Secretariat, Dehradun - 248001
29. The Chief Secretary, Government of West Bengal Nabanna, 13th Floor, 325, Sarat Chatterjee Road, MandiralaShibpur, Howrah - 711102
30. The Chief Secretary, Andaman and Nicobar Administration Secretariat, Port Blair - 744101
31. The Chief Secretary, Secretariat, Moti, Silvassa, Daman - 396220
32. The Chief Secretary, Secretariat, Moti, Daman - 396 220
33. The Chief Secretary, Raj Bhawan, Chandigarh-160019
34. The Chief Secretary, Lakshadweep, Kavaratti - 682555
35. The Chief Secretary, Chief Secretariat, Goubert Avenue, Puducherry - 605001
36. The Chief Secretary, Delhi Secretariat, Ip Estate, Delhi - 110002, Near Indra Gandhi Indoor Stadium

Copy to:

1. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (SZ), Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road, Koramangala II Block, Bangalore-560034
2. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Area Colony, Link Road-3, Ravishankar Nagar, Bhopal-462016
3. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (EZ), A/3, Chandersekharpur, Bhubaneswar-751023

4. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (SEZ), 1st and 2nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai-34
5. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NZ), Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh-160030
6. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NCZ), Pearson Road, P.P. New Forest, Forest Research Institute (FRI) Campus Dehradun-248006
7. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (CZ), Kendriya Bhawan, 5th Floor Sector "H", Aliganj, Lucknow-226020
8. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (WCZ), Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur-440001
9. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (ECZ), Bungalow No. A-2, Shyamali Colony Ranchi-834002
10. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NEZ) Law-U-Sib, Lumbatngen, Near MTC Workshop, Shillong, Meghalaya-793021

R
(Dr. R.B. Lal)
Scientist 'E'

"True Copy"
Law

Deputy Director (Min. Admn)
Dept. of Mines & Geology
Bangalore-560001

This is the annexure *21* stated in the
Affidavit of *Lakshanna*

e
NOTARY



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಸಂಪುಟ - ೧೫೬ Volume - 156	ಬೆಂಗಳೂರು, ಶುಕ್ರವಾರ, ೦೩, ಡಿಸೆಂಬರ್, ೨೦೨೧ (ಮಾರ್ಗಶಿರ, ೧೨, ಶಕವರ್ಷ, ೧೯೪೩) BENGALURU, FRIDAY, 03, DECEMBER, 2021 (MARGASHIRA , 12, SHAKAVARSHA, 1943)	ಸಂಚಿಕೆ ೧೯೨ Issue 192
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ಭಾಗ ೪ಎ

ರಾಜ್ಯದ ವಿಧೇಯಕಗಳ ಮತ್ತು ಅವುಗಳ ಮೇಲೆ ಪರಿಶೀಲನಾ ಸಮಿತಿಯ ವರದಿಗಳು, ರಾಜ್ಯದ ಅಧಿನಿಯಮಗಳು ಮತ್ತು ಆಧ್ಯಾದೇಶಗಳು, ಕೇಂದ್ರದ ಮತ್ತು ರಾಜ್ಯದ ಶಾಸನಗಳ ಮೇರೆಗೆ ರಾಜ್ಯ ಸರ್ಕಾರವು ಹೊರಡಿಸಿದ ಸಾಮಾನ್ಯ ಶಾಸನಬದ್ಧ ನಿಯಮಗಳು ಮತ್ತು ರಾಜ್ಯಾಂಗದ ಮೇರೆಗೆ ರಾಜ್ಯಪಾಲರು ಮಾಡಿದ ನಿಯಮಗಳು ಹಾಗೂ ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯವು ಮಾಡಿದ ನಿಯಮಗಳು

GOVERNMENT OF KARNATAKA

No: CI 344 MMN 2019 (Part-7)

Karnataka Government Secretariat,
Vikasa Soudha,
Bengaluru, dated 01.12.2021.

NOTIFICATION

In exercise of the powers conferred by section 15 of the Mines and Minerals (Regulation and Development) Act, 1957 (Central Act 67 of 1957), the Government of Karnataka hereby makes the following rules further to amend the Karnataka Minor Mineral Concession Rules, 1994, namely:-

RULES

1. Title and commencement.- (1) These rules may be called the Karnataka Minor Mineral Concession (Amendment) Rules, 2021

(2) It shall come into force with effect from 5th day of May 2020.

2. Amendment of chapter IV-B.- In the Karnataka Minor Mineral Concession Rules, 1994 (hereinafter referred to as the said rules) in chapter IV-B for rules 31R to 31-ZB-A and entries relating thereto, the following shall be substituted, namely:-

“31-R. Permission for quarrying and transportation of ordinary sand in I, II, III, IV, V and VI order stream and de-siltation of dams, reservoirs, barrages and tanks.- (1) There shall be constituted for each district a sand monitoring committee (hereinafter referred as the District sand committee) consisting of the following namely:-

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ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ, ಶುಕ್ರವಾರ, ೦೨, ಡಿಸೆಂಬರ್, ೨೦೨೦

ಭಾಗ ೪ಎ

1	The Deputy Commissioner of the district	Chairman
2	The Chief Executive officer of the Zilla Panchayat	Member
3	The Police Commissioner and the Superintendent of Police in-charge of the respective city or district	Member
4	The Executive Engineer of the Public works Department	Member
5	The Executive Engineer of the Major Water Resources Department	Member
6	Executive Engineer of the Minor Irrigation Department	Member
7	The Deputy Conservator of Forest (Territorial)	Member
8	The Regional Transport Officer	Member
9	The Officer in charge of the Karnataka State Pollution Control Board	Member
10	The Assistant Commissioner of the Revenue sub-division	Member
11	Tahasildar of the respective taluk	Member
12	The Deputy Director or Senior Geologist, Department of Mines and Geology	Member Secretary

Note: The Chairman of the Committee may invite any officer or any other knowledgeable person on the subject to be a member, depending on the specific issue.

Explanation:- For the purpose of this Note, the invitee member shall be a retired Government official or teacher or ex-serviceman or ex-judiciary member.

(2) There shall be a Taluk Sand Monitoring Committee, (hereinafter referred as Taluk Committee) consisting of the following members, namely:-

1	The Assistant Commissioner of the respective revenue sub-division of the District	Chairman
2	The Executive officer of the taluk panchayat	Member
3	The Deputy Superintendent of Police having jurisdiction over the taluk	Member
4	The Assistant Executive Engineer of the Public Works Department	Member
5	The Assistant Executive Engineer of the Major Water Resources Department	Member
6	The Assistant Executive Engineer of the Minor Irrigation Department	Member
7	The Range Forest Officer of the concerned taluk or Range	Member
8	The Motor vehicle Inspector of the concerned taluk of Transport Department	Member

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ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ, ಶುಕ್ರವಾರ, ೦೨, ಡಿಸೆಂಬರ್, ೨೦೨೧

೩೦೦೧

9	Concerned Official of the Karnataka State Pollution Control Board	Member
10	Concerned Geologist, Department of Mines and Geology	Member
11	Concerned Revenue Inspector of Revenue Department	Member
12	Concerned Panchayat Development Officer or Secretary of the concerned sand bearing Gram panchayat	Member
13	Tahasildar of the respective taluk	Member Secretary

Note: The Chairman of the committee may invite any officer or any other knowledgeable person on the subject to be a member, depending on the specific issue.

(3) Powers and functions of the District sand committee.- The District sand committee shall exercise the following powers and perform the following functions, namely:-

The District sand committee,-

- (i) shall meet at least once in two months;
- (ii) shall take decision to grant lease or working permission for sand quarrying or removal or de-siltation, in accordance with the provisions of these rules;
- (iii) to cause joint inspection of sand bearing areas of dam, reservoir or barrage and obtain joint inspection report done through the officers of the District sand committee and the Taluk sand committee, as the case may be;
- (iv) after considering the recommendations of the Taluk sand committee or joint committee constituted by the District sand committee, shall, either after accepting or with such modification as necessary, notify in the official Gazette, the specific sand blocks or sand bearing areas for grant of quarrying lease or working permission for sand quarrying or removal or de-siltation and reserving to Gram panchayat or the State Government or body Corporation owned or controlled by the State Government or the Central Government;
- (v) may reserve any sand block or dam or reservoir or barrage for the purpose of the Central Government or the State Government Development works and grant, lease to the contractor in the manner specified in these rules or to the authorised assignee of the Central Government or the State Government department;
- (vi) require the lease holder or permission holder to obtain quarry plan and Environmental clearance certificate, as the case may be;

- (vii) shall constitute independent committee of the experts to assess the environmental or ecological damage caused due to illegal mining and recommend recovery of environmental compensation from the miner's concern;
- (viii) shall take necessary steps to regulate illegal sand extraction, storage and transportation through its members, Taluk committee and through other law enforcement agencies;
- (ix) shall follow the orders and guidelines issued by the State Government from time to time;
- (x) shall establish check posts wherever necessary to regulate transportation of sand and make suitable arrangements for patrolling to monitor illegal transportation including river patrol, wherever necessary;
- (xi) shall compile the information of the permitted and legally mined-out minerals and other details of the district and share such information and intelligence with the adjoining districts (inter or intra district) for reconciliation. The information shall include the area of operation, permissible quantity, mined-out minerals (production), the permitted route etc., and other observations, especially where the quarry lease boundary is congruent with the district boundary. A co-ordination meeting shall be held on quarterly basis, alternatively in the district headquarters or any other site in the district, decided mutually by the District Magistrates.
- (xii) The annual audit for each river bed mining lease shall be carried out and the audit report shall be uploaded on the website of the district administration. The audit shall be carried out by an independent team of three members nominated by the Deputy Commissioner comprising of Ex-serviceman, Ex-Government officials of repute, professor or person having experience in mining or environment; and
- (xiii) issue directions to officers of the Government or Zilla panchayat or local authorities, constituted under the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964) or the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) or the Karnataka Gram Swaraj and Panchayat Raj Act, 1993 (Karnataka Act 14 of 1993) to assist in any or all works, for the implementation of these rules.

(4) Powers and functions of the Taluk sand committee.- The Taluk sand committee shall exercise the following powers and perform the following functions, namely:-

The Taluk Sand Committee,-

- (i) shall meet once in a month at a place of convenience;
- (ii) shall conduct site inspection and identify sand deposit for the purpose of extraction of sand by concerned Gram panchayat or by the Central Government or the State Government or a Body Corporation owned or

controlled by the Central Government or the State Government or sand blocks disposed through tender cum auction in coastal districts as per rule 31-ZB.

- (iii) shall estimate approximate quarriable or removal of sand available in each I, II and III-order streams and tanks with the concerned Panchayat Development Officer or Secretary, Tahasildar, Assistant Engineer of the Minor Irrigation Department and Geologist of the Department of Mines and Geology and in case of IV, V and higher order of streams, with assistance of the officer of Revenue Department, Public Works Department, Water Resources Department and Mines and Geology Department. The blocks or area shall be identified for sand quarrying or extraction by incorporating the Geo-co-ordinates in the sketch;
- (iv) shall submit joint inspection report and documents with clear recommendations to the District sand committee for the purpose of notification of sand blocks or area;
- (v) shall supervise and monitor all sand quarrying blocks in accordance with the provision of these rules and also in consonance with the environmental clearance conditions;
- (vi) shall enforce laws and regulate illegal sand extraction, storage and transportation with the assistance of members and its subordinate officers authorised by the District sand committee and through other law enforcing agencies;
- (vii) may recommend any other matter to the District sand committee for implementation of these rules; and
- (viii) shall carry out such other functions assigned by the District sand committee, from time to time.

(5) Prohibition of use of machinery or equipment in sand quarrying.- Mechanized boats and dredgers in river sand quarrying is prohibited:

Provided that, use of backhoe equipment like JCB and screening in river bed sand quarrying shall be permitted in accordance with the guidelines issued by the Ministry of Environment, Forest and Climate Changes, from time to time.

(6) Disposal of seized sand.- If sand found stored illegally, it shall be seized and confiscated by any member of the District or Taluk sand committee through mahajar and be handed over to the Public Works Department or any other department, as decided by the District sand committee, who in turn dispose the same to the Central or the State Government works or to low income housing scheme or MGNAREGA work, at the rate as fixed by the District sand committee with Computerized Mineral Dispatch Permit issued by the Department of Mines and Geology of the Concerned district.

(7) Restrictions on sand quarrying.-

- (i) no sand quarrying shall be allowed within a radius of five hundred meters from wells meant for water supply to the villages and towns;

- (ii) In-stream sand extraction shall be prohibited;
- (iii) sand shall not be extracted up to a distance of one kilometer from major bridges and highways on both sides or five times (5X) of the span (x) of a bridge and ten times (10X) the span of such bridge on down-stream side, subject to a minimum of two hundred and fifty meters on up-stream side and five hundred meters on the down-stream side;
- (iv) sand may be extracted from the down-stream of the sand bar at river bends and retaining the up-stream one to two-third of the bar and riparian vegetation may be accepted as a method to promote channel stability; and
- (v) quarrying depth shall be restricted to three meters and distance from the bank shall be one fourth of the river width and shall not be less than 7.5 meters.

(8) Preparation of District Survey Report.-District Survey Report for sand mining shall be prepared before the grant of quarrying lease or working permission by Deputy Director or Senior Geologist of respective district of the Department of Mines and geology as per sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining, 2020 issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC) from time to time.

(9) Replenishment study.- The replenishment study shall be conducted by lease holder or working permission holder at regular interval as per procedure described in sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining, 2020 issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC) from time to time.

(10) Prohibition of stocking of sand.- No person or entity shall store or cause to store the sand for sale, except the holder of a lease or license or a Government department or Corporation owned by the Central Government or the State Government or Gram panchayat.

(11) Transportation of sand.- (i) Notified Government departments or Corporations or Boards or the concerned Gram panchayat or lease or licence holders shall transport the sand with Computerised Mineral Dispatch Permit in accordance with the provisions of rule 42.

(ii) all sand transporting vehicles (except for the vehicle with carrying capacity of less than three metric tonnes) shall install Global Positioning System and shall transport only in the approved route as indicated in the Mineral Dispatch Permit. The Government may, by special order require that the sand transport vehicles be registered with the concerned District sand committee for monitoring purpose.

(12) The District sand committee and the Taluk sand committee shall regulate, monitor and take legal action against any contravention of these rules. All the members of the District and the Taluk sand committees and subordinate

officers of the member departments, as authorized by the District sand committee shall exercise the power under sub-section (1) and (1-A) of section 4 and section 21 and section 22 of the Mines and Minerals (Regulation and Development) Act, 1957 and sub-rule (5) of rule 43 and sub-rule (1) of rule 43-A.

(13) Allocation of the royalty collected.- Twenty five percent of the royalty collected from the sale of sand shall be provided to the concerned Gram panchayat and twenty five percent of royalty shall be provided equally to remaining gram panchayats of concerned taluk through an appropriate budget provision.

Provided that, it shall not be applicable for sand being sold by Grama Panchayaths.

(14) Contribution to the District Mineral Foundation Trust.- Payment to the District Mineral Foundation by the holder of lease or any concessionary of sand shall be ten percent of the royalty and the District Mineral Foundation Trust Fund amount shall be credited in the manner specified by the State Government.

(15) Expenditure of Administrative cost amount earmarked in District Mineral Foundation Trust fund.- The District Mineral Foundation Trust fund shall be used for the following, namely:-

- (i) expenses towards regulatory efforts of all major and minor minerals, use of man power and machineries for the purpose of logistics and any unforeseen expenses incurred thereof;
- (ii) expenses to undertake the implementation of rehabilitation and reclamation and environmental safeguard measures in the sand quarries; and
- (iii) any other expenses that the State Government may by order specify.

(16) Selling price of sand and its revision.- The sand shall be disposed to the end consumer from the specified stockyards or sand bearing areas at a sale price as may be fixed by the State Government, from time to time.

(17) Incidental charges.- Notified Government departments or Corporations or Boards may, with the prior approval of the State Government may collect incidental charges additionally towards maintenance of village link roads and other services charges.

(18) Sand procured from other states.- If sand has to be transported from other States, the transporter shall pay rupees one hundred per metric ton to the State Government towards regulating fee.

(19) Remittance of sale proceeds of the sand.- The sale proceeds of the sand shall be remitted to the consolidated fund of the State Government.

(20) Appeals and revisions.- (i) In case of I, II and III-order streams,-

- (a) any person aggrieved by an order passed by the authority at Gram panchayat level may prefer an appeal before the Assistant Commissioner of the concerned sub-division, within fifteen days from the date of receipt of such order; and
- (b) any person aggrieved by an order passed by the Assistant Commissioner of the concerned sub-division may prefer a revision

before the Deputy Commissioner of the concerned District within thirty days from the date of receipt of such order.

(ii) In case of IV, V and higher order streams of river, any person aggrieved by an order passed by the Chairman, District sand committee may prefer a revision to the State Government, within thirty days from the date of receipt of such order.

31-S. Constitution of State Level Committee (SLC).- (1) The State level committee shall be constituted consisting of the following officers, namely;-

1.	The Chief Secretary, Government of Karnataka.	Chairman
2.	The Director General and Inspector General of police, Karnataka.	Member
3.	The Additional Chief Secretary or Principal Secretary or Secretary, Commerce and Industries Department	Member
4.	The Additional Chief Secretary or Principal Secretary or Secretary, Department of Rural Development and Panchayat Raj.	Member
5.	The Additional Chief Secretary or Principal Secretary or Secretary, Water Resources Department	Member
6.	The Additional Chief Secretary or Principal Secretary or Secretary, Minor Irrigation Department	Member
7.	Principal Secretary or Secretary, Forest, Environment and Ecology Department	Member
8.	The Commissioner, Transport Department	Member
9.	Member-Secretary, Karnataka State Pollution Control Board	Member
10.	The Managing Director, Hutti Gold Mines limited	Member
11.	The Managing Director, Karnataka State Mineral Corporation limited	Member
12.	The Director, Directorate of Ground water	Member
13.	The Commissioner or Director, Department of Mines and Geology	Member Secretary

(2) The State level Committee shall meet periodically at least twice in a year to take up review of the performance of sand extraction, review of action taken on illegal sand mining, storage, transportation and statutory provisions and issue necessary guidelines for proper implementation of these rules.

31-T. Regulation and extraction of available sand in I, II and III -order streams and tanks for local consumption.- (1) At Gram panchayat level, the concerned Panchayat Development officer or Secretary, Tahsildar, Assistant Engineer of the Minor Irrigation Department and Geologist of Department of Mines

and Geology shall identify, quantify and fix the boundaries of sand deposit areas along with Geo-co-ordinates of I, II and III - order streams and tanks.

(2) The Member Secretary, Taluk Sand Committee shall submit joint inspection report to the District sand committee through the Taluk sand committee with clear recommendation for the purpose of notification and reserve the area for extraction of sand in the concerned Gram panchayat.

(3) After considering the recommendations of the Taluk sand committee, the District sand committee shall, either after accepting or accepting with such modification as necessary, notify in the official Gazette to reserve respective sand bearing areas to the concerned Gram panchayat.

(4) After receipt of the notification from the District sand committee, the Chairman of the Taluk sand committee shall issue necessary permission to Gram panchayat for removal of sand from the notified sand bearing area.

(5) The excavation of sand shall be done manually and no mechanical means be allowed for excavation. The sand sourced from the streams of I, II and III-order and tanks shall be disposed by the concerned Gram panchayat, as per guidelines issued by the Government from time to time.

(6) The period of extraction of sand shall be for one year from the date of order or exhaustion of permitted quantity, whichever is earlier.

(7) Sand excavation in I, II and III-order streams and tanks shall be utilised within the Gram panchayats of concerned taluk for local domestic needs, community works and Government sponsored low income Housing schemes.

(8) The taluk shall be treated as a unit for free movement of sand within the jurisdiction.

(9) An allottee (the end user) may cause to collect sand from the allotted Blocks from the streams of I, II and III-order streams and tanks for local needs to end user but not for second sale and shall be transported through low laden capacity vehicle not exceeding 3 tons or carrier like tractor, bullock cart etc., and the concerned Gram panchayat shall issue a transport permit on payment of sale price as fixed by the State Government, from time to time.

(10) The Taluk sand committee shall ensure and monitor that the sand extraction and transportation are being done in accordance with law. If the committee finds any illegal extraction and transportation of sand, it shall take action against the offenders as per law.

(11) Sand extracted from the notified area shall be transported during day time only i.e., 6 A.M. to 6 P.M. Any sand extraction, loading and transportation in

night shall be treated as illegal and stringent action shall be taken against such persons through concerned officer under the provisions of these rules.

31-U. Regulation of sand extraction in IV, V and higher order streams.-

(1) The District sand committee shall cause joint inspection through the officers of departments of the Revenue, Forest, Irrigation, Public works and Mines and Geology and identify, quantity and fix the boundaries of sand deposits along with Geo-co-ordinates in river streams of IV, V and VI orders.

(2) The joint inspection team shall submit joint inspection report with clear recommendations to the District sand Committee for the purpose of reserving the area for extraction of sand through the Government department or Corporation or Board belonging to Government or sand blocks disposed through tender cum auction in coastal districts as per rule -31-ZB.

(3) After considering the recommendations of the joint inspection team, the District sand committee either after accepting or accepting with such modification as necessary, shall notify in the official Gazette to reserve respective sand blocks to the Government department or Government Corporation or Board, which have been notified for the Government for sale of sand or for the purpose of the Central Government or the State Government development work or reserving sand blocks for the purpose of tender cum auction in coastal districts as per rule -31-ZB.

(4) The District sand committee shall issue letter of intent to the concerned Government department or Government owned Corporation or Board or for the purpose of the Central Government or the State Government development work in the manner provided in sub rule (13).

(5) The District sand committee shall require the Government department or Government owned Corporation or Board or from successful bidder as per rule 31-ZB, to obtain quarry plan and Environmental clearance certificate, as the case may be.

(6) After receipt of the approved quarry plan and Environmental clearance from the concerned Government department or Corporation or Board, or from the successful bidder as per rule 31-ZB, the Deputy Director or the Senior Geologist shall issue work order or grant a lease.

(7) Sand extraction in IV, V and higher order streams shall be permitted subject to the provisions of these rules, the Environmental Protection Act, 1996 (Central Act 11 of 1996), the Environment Impact

Assessment (EIA) Notification, 2006 issued by the Ministry of Environment, Forest and Climate Change and the rules made there under and all other applicable rules and regulations in vogue.

- (8) The District sand committee shall ensure and monitor that the sand extraction and transportation are being done in accordance with law. If the committee finds any illegal movement of sand, it shall take action against the offenders as per law.
- (9) Sand quarrying activity shall take place only in accordance with terms and conditions of the environmental clearance and the methods approved in the quarry plan.
- (10) The permission holder or lease holder shall store the sand beyond fifty meters but within one kilometre or such distance from the river bank, as decided by the District sand committee, depending on the geographical conditions.
- (11) The permission holder shall install the office, computer facility, electricity supply, closed-circuit-camera, weigh bridge and security at the dump yard or stock yard of sand.
- (12) The permission holder shall maintain an inward and dispatch register and stock register in the stock yard office and allow for inspection by the official of the District and Taluk sand committee and such other officer authorised in this regard by the State Government.
- (13) The permission holder shall be adopted for booking of sand from the end user general public along with details of sand required as per sanction plan in online app called "Maralu Mitra" without giving room for sand blocking by middlemen. However, no such plans or documents are required by the end user if the requirement of sand is for repairs, renovations and refurbishment works. In this system, booking of sand by public is through online and the Mineral Dispatch permits are generated at the loading point itself.
- (14) A transparent way of selling the sand monitor through the system called "Sand Sales Management and Monitoring System (SSMMS)", shall be used.
- (15) The sand extracted from IV, V and VI-order streams or rivers shall be transported anywhere in the State.

- (16) The permission holder shall not charge for sale of sand, at a rate exceeding the sale price as fixed by the State Government, from time to time.
- (17) The period of extraction shall be five years or exhaustion of permitted quantity, whichever is earlier.
- (18) If the permit holder is found to violate any of the conditions or rules or statues, the District sand committee or such other officer authorised in this regard by the State Government shall issue a notice for rectification and if the permit holder is found to continue with the violation, the lease or permission shall be terminated and action shall be taken to prosecute the responsible persons.

31-V. Regulation of sand extraction from de-siltation of dams or reservoirs or barrages.- (1) De-siltation of dams, reservoirs and barrages shall only be done through the Government department or Government owned Corporation or Board.

(2) The District sand committee shall conduct inspection jointly through the officers comprising the Deputy Director or Senior Geologist concerned, the Executive Engineer, Water Resources Department, Range Forest Officer of Forest Department and the Tahsildar and demark the area to be de-silted with Geo-coordinates and shall quantify the sand likely to be sourced by de-silting process.

(3) The joint inspection team shall submit inspection report with clear recommendations to the District sand committee for the purpose of reserving the area for extraction of sand through the Government department or Corporation or Board, which have been notified by the State Government for sale of sand or for the purpose of the Central Government or the State Government Development work.

(4) After the approval of the District sand committee, the concerned department or Government owned Corporation or Board authorised shall take up de-siltation activities in dams, reservoirs, barrages and large tanks.

(5) During de-siltation, the concerned Government department or Government owned Corporation or Board shall pay rate as specified by the State Government, from time to time in advance and obtain Mineral Dispatch Permit for transportation of de-silted sand to stockyard.

(6) The Permission holder shall establish the office, computer facility, electricity supply, closed-circuit camera, weigh bridge and security at the dump yard or stock yard of sand.

(7) The Permission holder shall maintain an inward and dispatch register and stock register in the stock yard office and allow for inspection by the official of the District and Taluk sand committee and such other officer authorised in this regard by the State Government.

(8) The Permission holder shall be adopted and obtain booking of sand from the end user general public through an app called as "Maralu Mitra" In the manner specified in rule 31U (13):

Provided that, this provision shall not be applicable for the Central or the State Government agencies having the sand blocks for their own use.

(9) The work executing Government department or Government owned Corporation or Board shall put in place a suitable administrative mechanism, under these rules, at the field level to efficiently supervise the de-siltation process, monitoring of dispatched sand and also to prevent any misuse of sand sourced from de-siltation.

(10) The work executing Government department or Government owned Corporation or Board shall furnish month wise statement of de-siltation activities on the quantity of sand de-silted and transported to stockyard, as well as sand sold and dispatched from the stockyard to the consumers:

Provided that, this provision shall not be applicable for the Central or the State Government agencies having the sand blocks for their own use.

31-W. Responsibilities of Lease and Licence holder.- (1) Sand quarrying activities shall be carried out only in accordance with the terms and conditions of the environmental clearance and the lease deed or licence under these rules and methods approved in the quarry plan by the existing lease or license holder holding on or before the date of commencement of the Karnataka Minor Mineral Concession (Amendment) Rules, 2021.

(2) The lessee or licensee shall adhere to pay the royalty, additional periodic payment or average additional periodic payment, as the case may be, special security permit paper fee, processing fee, quarry plan approval fee etc., and shall abide by the terms and conditions of the document and the lease deed or licence.

(3) The lessee or licensee shall establish the office, computer facility, electricity supply, closed-circuit camera, weigh bridge and security at the dump yard or stock yard of the sand.

(4) The lessee or licensee shall maintain inward and dispatch registers and stock register in the stock yard and allow for inspection by the official of the Taluk and District sand committee and such other officer authorised in this regard by the State Government.

(5) Monthly or quarterly or yearly, as the case may be, progress returns of sand production and dispatch details shall be submitted by the lessee in Form-M(r), Form-Q(r) and Form-Y(r) to the Deputy Director or Senior Geologist of the District.

(6) If the lessee or licensee is found to violate any of the conditions or rules or statutes, the competent authority shall issue a notice for rectification and if the lessee or licensee is found to continue with the violation, the lease or license shall be terminated and the amount paid, including performance guarantee shall be forfeited and as shall be prosecuted as per law.

31-X. Transitory Provisions for auctioned sand blocks.- The quarry lease which has been granted through tender cum auction, as per rules existed before the commencement of the Karnataka Minor Minerals Concession (Amendment) Rules, 2021 may be continued till the expiry of such lease period, except in those cases wherein the State Government, in public interest, decides otherwise. The manner of procurement and distributions provisions existed before the said Amendment shall continue to apply in respect of existing Lease holders.

31-Y. Minimum production and dispatch requirement.- (1) Notwithstanding anything contained in these rules, the lease executed before the commencement of the Karnataka Minor Minerals Concession (Amendment) Rules, 2021 the lessee shall produce and dispatch minimum fifty per cent of the permitted annual production quantity and if he fails to achieve the same, he shall be liable to pay royalty and additional periodic payment as per the minimum production and dispatch requirement of fifty percent of permitted annual production quantity, as specified in Environmental clearance:

Provided that, where the failure to achieve minimum production and dispatch requirement is for the reasons beyond the control of the holder of lease or licence the competent authority, on an application made by the lessee or licence and after giving opportunity of hearing, may waive the requirement of the minimum production and dispatch for such period, as it may deem fit.

(2) A lessee may make an application for surrender of the entire area of the sand quarrying lease, after giving a notice in writing of not less than ninety days from the intended date of surrender. Such application shall be accompanied by an approved final quarry plan.

(3) The Deputy Director or Senior Geologist may accept the surrender of the lease within ninety days from the date of application, subject to the following conditions, namely,-

- (i) the lessee has submitted documents to evidence of the implementation of the approved final quarry closure plan;
- (ii) all dues with respect to the sand quarrying lease have been cleared;
- (iii) in case of surrender of sand quarrying lease, the performance guarantee provided by the lessee shall be forfeited;

- (iv) the lessee shall pay any expenditure over and above the performance security incurred by the District sand committee towards protective reclamation and rehabilitation measures in the leased area of sand quarrying which has been surrendered;
- (v) the surrender shall take effect at the end of the said period of ninety days, subject to fulfilment of the conditions specified in rule 43 and in other cases it shall take effect only, when the Deputy Director or Senior Geologist accepts surrender and he shall not be entitled to continue in possession or to re-enter the possession of the quarry thereafter; and
- (vi) transfer of sand quarry lease shall be prohibited.

31-Z. Permission of quarrying and transportation of ordinary sand in or from patta land.- (1) Sand quarrying in patta land shall be prohibited except on the recommendation of the District sand committee with adequate justification, the State Government may permit sand quarrying in specified patta lands, with such terms and conditions as may be specified by the State Government and Enforcement and monitoring guidelines for Sand mining, 2020 issued by the Ministry of Environment, Forest & Climate Change (MoEF & CC) from time to time.

(2) Such licence shall be granted after demarcating fifty meters or ten percent of width of the river, whichever is more, from the bank of the river.

(3) Patta land sand quarrying shall not be allowed where there is any river bed mining within five kilometers.

(4) Sand mining shall be prohibited where the patta land is located within the active river course or bed.

(5) The concerned Deputy Director or Senior Geologist shall grant licence after the approval of the State Government and Environmental clearance and approved quarry plan.

(6) The maximum period of such licence shall be for five years or till the sand exhaust, whichever is earlier.

(7) The licensee in addition to the royalty shall pay fifty percent of the royalty as average additional periodic payment.

(8) The licensee shall establish the office, computer facility, electricity supply, closed-circuit camera, weigh bridge and security at the dump yard or stock yard of sand.

(9) The licensee shall maintain inward and dispatch register and stock register in the stock yard office and allow for inspection by the official of the

District and Taluk sand committee and such other officer authorised in this regard by the State Government.

31-ZA. Permission for removal of sand bars and transportation of ordinary sand in Coastal Regulation Zone (CRZ) area.- (1) Removal of sand bars within the area of the Coastal Regulation Zone (CRZ) in coastal districts, shall be disposed in accordance with the official memorandum issued by the Ministry of Environment, Forest and Climate change, Government of India vide No.11-83/2005-IA-III (Vol.III), dated: 08.11.2011 and as amended from time to time.

(2) The permit holder, in additional to the royalty shall pay fifty percent of the royalty as average additional periodic payment for the sand disposed after removal of sand bars from the Coastal Regulation Zone (CRZ) and the same shall be remitted to the Consolidated Fund of the State.

(3) Twenty five percent of the royalty so collected shall be provided to the concerned Gram panchayat and twenty five percent of royalty shall be provided equally to remaining gram panchayats of concerned taluk through an appropriate budget provision.

31-ZB. Disposal of Sand blocks available in IV, V and higher order streams through Tender-cum-Auction in Non-CRZ areas of Coastal Districts.- (1) In non-CRZ areas of Coastal Districts, viz. Uttar Kannada, Dakshin Kannada and Udupi Districts, sand blocks shall be allotted through tender-cum-auction amongst the traditional sand extracting communities to be identified and subject to the following conditions, namely:-

- (a) A person shall be resident of the concerned District for not less than one year and to that effect residential certificate shall be obtained from jurisdictional Tahasildar.
- (b) The person shall furnish the document as proof of having engaged in extraction of sand in coastal area through manual methods for at least One year.
- (c) The person shall own a stockyard near the river bank or shall have an agreement with the owner of the land to that effect; and
- (d) Motor boats and dredger for removal of sand is prohibited.

(2) The grant of sand quarrying lease through tender-cum-auction in non-CRZ areas of Coastal Districts shall be done as per guidelines and tender documents, notified by the Government from time to time.

3. Insertion of new forms.- In the said rules, after "Form M", the following shall be inserted, namely:-

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ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ, ಶುಕ್ರವಾರ, ೦೨, ಡಿಸೆಂಬರ್, ೨೦೨೧

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"FORM M(r)

(see sub-rule(5) of rule 31-W)

Monthly Returns for the Month of-----

Important: Please return this for duly filled to the Commissioner/ Director of Mines and Geology, Bangalore, the Chairman, District Committee and the Member Secretary of the Committee on or before 5th day of the succeeding month

- (1) Name and address of the lessee/licensee.
- (2) QL. No.....Date of grant.....Date of expiry.....
- (3) Sand Sale price freed for MT/M3 Rs.....
- (4) Royalty paid during the month Rs..... Progressive from the month of in Rs.....
- (5) Total No. of CMDP's
 - a) Total No. of CMDP's.....
 - b) Total quantity (in MTs).....
 - c) Total quantity at dump yard/stock yard (in MTs).....
- (6) River stretch and its sand blocks, Production and Dispatch of river sand quarried details.

Month	Name of the River and River Stretch in kms. Taluk and District	Portion of the River Stretch Sand Block No. and its Geo Co-ordinates Details	Extent in Acres	Survey No. and Village	Quantity Permitted from the DEIAA / SEIAA MoEF (in MTs)	Production (in MTs.)	Dispatch (in MTs.)

Date:.....

Signature of the Lessee/ Licence

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ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ, ಶುಕ್ರವಾರ, ೦೨, ಡಿಸೆಂಬರ್, ೨೦೨೧

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FORM Q(r)

(see sub-rule(5) of rule 31-W]

Quarterly Returns for the Period from ----- to -----

Important: Please return this form duly filled to the Commissioner/ Director of Mines and Geology, Bangalore, the Chairman, District Committee and the Member Secretary of the Committee on or before 5th day of the succeeding month

- (1) Name and address of the lessee/licensee.
- (2) QL. No.....Date of grant.....Date of expiry.....
- (3) Sand Sale price fixed for MT/M³ Rs.....
- (4) Royalty paid during the
 - (a) Rs..... for the month of
 - (b) Rs..... for the month of
 - (c) Rs..... for the month of
- (5) Total Royalty paid for 3 months Rs..... Progressive for the year Rs.....
- (6) Total No. of CMDP's issued with quantity
 - (a) Total No. of CMDP's.....
 - (b) Total quantity (in MTs).....
 - (c) Total quantity at dump yard/stock yard (in MTs).....
- (7) River stretch and its sand blocks, Production and Dispatch of river sand quarried details.

Quarterly	Name of the River and River Stretch in kms. Taluk and District	Portion of the River Stretch Sand Block No. and its Geo Co-ordinates Details	Extent in Acres	Survey No. and Village	Quantity Permitted from the DEIAA / SEIAA MoEF (in MTs)	Production (in MTs.)	Dispatch (in MTs.)

Date:.....

Signature of the Lessee/ Licence

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ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ, ಶುಕ್ರವಾರ, ೦೩, ಡಿಸೆಂಬರ್, ೨೦೨೧

೩೦೧೭

FORM Y(r)

(see sub-rule(5) of rule 31-W)

Yearly Returns for the Period from ----- to -----

Important: Please return this form duly filled to the Commissioner/ Director of Mines and Geology, Bangalore, the Chairman, District Committee and the Member Secretary of the Committee on or before 5th day of the succeeding month

- (1) Name and address of the lessee/licensee.
- (2) QL. No.....Date of grant.....Date of expiry.....
- (3) Sand Sale price fixed for MT/M³ Rs.....
- (4) Royalty paid during the
- (a) Rs..... for the month of
- (b) Rs..... for the month of
- (c) Rs..... for the month of
- (d) Rs..... for the month of
- (e) Rs..... for the month of
- (f) Rs..... for the month of
- (g) Rs..... for the month of
- (h) Rs..... for the month of
- (i) Rs..... for the month of
- (j) Rs..... for the month of
- (k) Rs..... for the month of
- (l) Rs..... for the month of
- (5) Total Royalty paid for year Rs.....
- (6) Total No. of CMDP's issued with quantity
- (a) Total No. of CMDP's.....
- (b) Total quantity (in MTs).....
- (c) Total quantity at dump yard/stock yard (in MTs).....
- (7) River stretch and its sand blocks, Production and Dispatch of river sand quarried details.

Year	Name of the River and River Stretch in kms. Taluk and District	Portion of the River Stretch Sand Block No. and its Geo Co-ordinates Details	Extent in Acres	Survey No. and Village	Quantity Permitted from the DEIAA / SEIAA MoEF (in MTs)	Production (in MTs.)	Dispatch (in MTs.)

Date:.....

Signature of the Lessee/ Licence"

This is the annexure ^{R2} stated in the
Affidavit of Lakshanna By

Oder and in the name of the
Governor of Karnataka

(SHIVAPRAKASH)

Under Secretary to Govt.

Commerce and Industries Department(Mines).

PR-360

"True Copy"

Lakshanna
Deputy Director (Min. Admn)
Dept. of Mines & Geology